

CUSTOMS. EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/326 /2007.335 & 242 /2007

Date 14/05/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
MR. RAKESH GARG

FLAT NO 201,VISHAL TOWER, 90 CHANDRALOK
COLONY, INDORE (MP)

MR. RAKESH GARG

Appellant

C.C.E. INDORE

Vs
Respondent

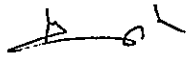
I am directed to transmit herewith a certified copy of Final order No.C/116-118/08-CUS. DATED 07.05.08
passed by the Tribunal under Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent C.C.E. INDORE
MANIK BAGH PALACE, POST BOX NO. 10,
INDORE 452001 (M.P.)
2. Adv. / Consult MR.PRADEEP ASAWA,ADV.
445-46,VIKRAM TOWER,3 RD FLOOR,
SAPNA SANGEETA ROAD,INDORE - 452 001.
3. S.D.R.
4. J.C.D.R.
5. Bar association, CESTAT, New Delhi
6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket. New Delhi 110017
7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)
9. Raghuraman's 44-B, Regal Flat,Shipra Suncity, Indirapuram - 201010,Ghaziabad, DT, U.P.
10. Nidheshak publications, I.P.Estate, new Delhi
11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026
12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar,Chennai 60017
13. Taxindiaonline.com Pvt.Ltd, B-XI/8183,Vasant Kunj, New Delhi - 110070
14. Office Copy
15. Guard file


Assistant Registrar
(Customs Appeal Branch)

1 MR. ANIL PATWA
201,SANGJEET VIEW APARTMENT-1,ANOOP NAGAR,
CHHOTI KHAJRANI, A.B.ROAD, INDORE

PANKAJ S. SHAH, 19, KANTI BHAWAN,
ROOM NO.6, 1ST FLOOR, 1st PARSIWADA LANE
V.P. ROAD, MUMBAI

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Customs Appeal No. 326, 335 & 242 of 2007

[Arising out of Order-in-Original No. 54-55-Comm/CEX/Ind/2006 dated 30.10.2006 passed by Commissioner of Central Excise, Indore]

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)

Hon'ble Mr. P.K.Das, Member (Judicial)

-
1. Whether Press Reporters may be allowed to see : *No*
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it should be released under Rule 27 : *No*
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair : *Seen*
copy of the Order?
 4. Whether Order is to be circulated to the : *Yes*
Departmental authorities?
-

M/s. Rakesh Garg
Shri Anil Patwa
Shri Pankaj P. Shah

Appellants

Vs.

Commissioner of Central Excise
Indore

Respondent

Appearance: Mr. P.Sureshan, Advocate for the Appellant
Mr. R.K.Verma, DR for the Respondent

CORAM: Hon'ble Mr. M. Veeraiyan, Member (Technical)
Hon'ble Mr. P.K.Das, Member (Judicial)

, Date of decision : 7.5.2008

Final ORDER NO. C / 116 to 118/08

Per M. Veeraiyan (for the Bench):

By Stay Order No. C/12-14/08 dated 30.1.08, pre-deposit of part amounts were ordered against each of the appellant and they were required to report compliance on 2.4.08. When the matter was called on 2.4.08, at the request of appellant, four weeks time was allowed and accordingly, fresh date for compliance was fixed on 7.5.08.

2. When the matter was called today, Learned Advocate is not in a position to state whether the order has been complied with or not. He seeks further time for complying with the order. We do not find justification in granting further extension. The appeals are dismissed for non-compliance with the conditions of stay order dated 30.1.08 read with order dated 2.4.08 extending time limit.

(Dictated in the open Court)

(M. Veeraiyan)
Member(Technical)

(P.K.Das)
Member(Judicial)

SS